

### **New power projects**

†\*358. SHRI KAPTAN SINGH SOLANKI:

SHRI BHAGAT SINGH KOSHYARI:

Will the Minister of POWER be pleased to state:

(a) whether, keeping in view the increasing demand of power, his Ministry has decided to implement new power projects;

(b) if so, the details thereof;

(c) whether Government has formulated any special policy, keeping in view those States which overdraw power; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) and (b) Planning Commission had fixed a capacity addition target of 78,700 MW during the 11th Plan to meet the power requirement of the country. Central Electricity Authority (CEA) has recently reviewed the likely capacity addition during 11th Plan after meeting with project developers. Based on the inputs provided by the project developers and suppliers, CEA has assessed that capacity addition of 62,374 MW is likely to be commissioned with high level of certainty during the 11th Plan. In addition, projects totaling to 12,590 MW capacity are being attempted for commissioning on best efforts basis during the 11th Plan.

(c) and (d) In accordance with the Electricity Act, 2003, the Central Electricity Regulatory Commission regulates the inter-State transmission of electricity. The Central Electricity Regulatory Commission (CERC) has issued the Indian Electricity Grid Code, for facilitating operation, maintenance, development and planning of economic and reliable Regional Grid, which, *inter-alia*, deals with aspects relating to drawal of the States from the grid as compared to their schedule. In addition, CERC has also formulated a regulation on charges for unscheduled interchanges *i.e.* deviation of the actual drawal with respect to the schedule. The charges for Unscheduled Interchange (UI) are payable by the concerned entities for deviation from the schedule. The UI rate is maximum at frequency of 49.2 Hz. For overdrawal below 49.2 Hz, in addition to the UI rate corresponding to frequency of 49.2 Hz, an additional charge at the rate equivalent to 40% of the UI rate corresponding to frequency of 49.2 Hz is payable.

Data regarding overdrawal and persistent overdrawal of power by state power Utilities at low frequency are brought to the notice of CERC by the Regional Load Dispatch Centres (RLDCs). CERC has been taking cognizance of the overdrawal at low frequency and has also imposed fines on the State Utilities.

### **Environmental clearance to Dalli-Rajahra-Jagdapur rail-line**

†359. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

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†Original notice of the question was received in Hindi.